

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-234**

Appeal No. - 41/252/ND/2020  
New Restoration App/1/ND/2020

**IN THE MATTER OF:**

Balbri Motors Pvt Ltd

Vs.

ROC

....Applicant

.....Respondent

**SECTION**

U/s 252

Order delivered on 24.12.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Respondent

: CS RAVINDER SHARMA

: Mr. Zoheb Hossain (Sr. Standing Counsel) Parth Semwal (Jr. Standing Counsel) Adv. Syed Tamjeed Ahmad for Income Tax Department

**ORDER**

In course of hearing, we noticed that the present application is filed for the restoration of the main application but the dismissal order, by which the appeal was dismissed has not been enclosed by the petitioner. Therefore, the petitioner is well advised to bring that order on record by filing supplementary affidavit. List the matter on **11.02.2021**.

*Sd/-*

**(K.K. VOHRA)**  
**MEMBER (T)**

*Sd/-*

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**